RNI No. MAHENG /2009/35528

सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक २७] मंगळवार, जून १६, २०२६/ज्येष्ठ २६, शके १९४८ [पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ५८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (*3*) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Second Amendment) Ordinance, 2026 (Mah. Ord. No VI of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

(Translation in English of the Maharashtra Public Universities (Second Amendment) Ordinance, 2026 (Mah. Ord. VI of 2026), published under the authority of the Governor).

HIGHER AND TECHNICAL EDUCATION DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 16th June 2026.

MAHARASHTRA ORDINANCE No. VI OF 2026.

AN ORDINANCE

further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing;

Mah. VI of 2017.

NOW, THEREFORE, in exercise of the powers conferred by clause (*1*) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement.

1. (*1*) This Ordinance may be called the Maharashtra Public Universities (Second Amendment) Ordinance, 2026.

(2) It shall come into force at once.

Amendment of section 109 of Mah. VI of 2017.

2. In section 109 of the Maharashtra Public Universities Act, 2016,- Mah. VI of 2017.

(*1*) in sub-section (*3*),–

(*i*) in clause (*d*), second proviso shall be deleted;

(*ii*) in clause (*g*), after the existing proviso, the following proviso shall be added, namely :–

"Provided further that, for the academic year 2026-27, the State Government may grant final approval to open new college or institution on or before the 30th June 2026.";

(2) in sub-section (*4*), in clause (*d*),–

(*i*) second proviso and Table shall be deleted;

(*ii*) after the existing proviso, the following proviso shall be added, namely :–

"Provided further that, for the academic year 2026-27, the State Government may grant permission to start a new course of study, subjects, faculties, additional divisions or satellite centers on or before the 30th June 2026.".

STATEMENT

Section 109 of the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017) provides procedure for opening new college or institution or new course, subject, faculty, division or satellite center. Clause (*g*) of sub-section (*3*) of said section 109 provides that the State Government may grant final approval to open new College or institution, on or before 15th June and clause (*d*) of sub-section (*4*) of said section 109 provides that, the State Government may grant permission to start a new course of study, subjects, faculties, additional divisions or satellite centers, on or before 15th June of the year in which permission is sought.

2. The procedure for opening of new college or institution and starting of new course of study, subject, faculty, additional division or satellite center could not be carried out within the period specified in said section 109 due to Model Code of Conduct for Biennial election of the Maharashtra Legislative Council. Therefore, it is considered expedient to extend the date for granting approval or permission by the State Government to open new college or institution or to start new course of study, subjects, faculties, additional divisions or satellite centers for the academic year 2026-27 by suitably amending said section 109.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated 16th June 2026.

JISHNU DEV VARMA,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

B. VENUGOPAL REDDY,
Additional Chief Secretary to Government.

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